



FORM B

Proof Of Claim By Operational Creditors Except Workmen And Employees
(Under Regulation 16 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

Date. 17.02.2026

To,
The Liquidator
Shri.Pankoj Lunawat,
Everest House, Unit No. 8C, 8th Floor,
46C, Jawaharlal Nehru Road,
Kolkata - 700071.
IBBI Registration No: IBBI/IPA-001/IP-P00066/2017-18/10152
Email- plunawatca@gmail.com

From
YUVARAJ ANANDA LOKARE
Deputy Commissioner of State Tax (MUM-NOD-E-0203),
Nariman Point_501, Nodal Division-02, Cabin No-A-01, 5th Floor, Old Building,
GST Bhavan, Mazgaon, Mumbai- 400010

Subject: Submission of proof of claim in Form-B in respect of the voluntary liquidation of M/s. Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7) u/s. 59 the Insolvency and Bankruptcy Code, 2016.

Respected Sir,

I Shri.Yuvaraj Ananda Lokare, Deputy Commissioner of State Tax (MUM-NOD-E-0203) Nariman Point_501, Nodal Division-2, Mumbai, Department of Goods and Services Tax, Government of Maharashtra hereby submits this proof of claim in respect of the Voluntary Liquidation Process in case of M/s. **Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7)**. The details for the same are set out below:

Particulars	
1. Name of operational creditor (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Office of the, Deputy Commissioner of State Tax (MUM-NOD-E-0203), Nariman Point_501, Nodal Division -02, GST Bhavan Mazgaon, Mumbai-400010 Department of Goods and Services Tax, Government of Maharashtra.
2. Address of operational creditor for correspondence	Deputy Commissioner of State Tax (MUM-NOD-E-0203), Nariman Point_501, Nodal Division -02, GST Bhavan Mazgaon, Mumbai-400010 Cabin No-A-01, 5th Floor, Old Building, GST Bhavan, Mazgaon, Mumbai- 400010 Email: lokare.ya@mahagst.gov.in & dce813n2@gmail.com

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3. TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT VOLUNTARY LIQUIDATION PROCESS COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	Tax Liability for the period 2020-21		Parameter-73 Output Tax Deficit (GSTR 1 Vs GSTR 3B)				
	Particulars	IGST	CGST	SGST	CE SS	TOTAL	
	Tax	447000	0	0			447000
	Interest u/s 50 of CGST/MGST Act ,2017	462700	0	0			462700
	Penalty u/s 73 (9) of CGST/MGST Act, 2017	111750	0	0			111750
	Total Tax Liability	1021450	0	0			1021450
	Total Tax Liability for the period 2022-23		ALL Parameters(70 , 77& 80)				
	Particulars	IGST	CGST	SGST	CE SS	TOTAL	
	Tax	5940538	24650	24650			5989838
	Interest u/s 50 of CGST/MGST Act ,2017	4023776	16642	16642			4057059
	Penalty u/s 73 (9) of CGST/MGST Act, 2017	594054	2465	2465			598984
	Total Tax Liability	10558367	43757	43757			10645881
	Total Tax Liability for the period 2023-24		ALL Parameters(73,77 & 80)				
	Particulars	IGST	CGST	SGST	CE SS	TOTAL	
	Tax	833882	0	0			833882
Interest u/s 50 of CGST/MGST Act ,2017	426779	0	0			426779	
Penalty u/s 73 (9) of CGST/MGST Act, 2017	83388	0	0			83388	
Total Tax Liability	1344050	0	0			1344050	
Total Tax Liability for the period 2020-21, 2022-23 & 2023-24)							
Particulars	IGST	CGST	SGST	CE SS	TOTAL		
Tax	7221420	24650	24650			7270720	
Interest u/s 50 of CGST/MGST Act ,2017	4913255	16642	16642			4946539	
Penalty u/s 73 (9) of CGST/MGST Act, 2017	789192	2465	2465			794122	
Total Tax Liability	12923867	43757	43757			13011381	
4. Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings	Not Applicable						
5. Details of how and when debt incurred	Scrutiny Parameters along with Tax Risk as communicated by Economic Intelligence Unit on PRAISE PORTAL for the F.Y. 2020-21,F.Y.,2022-23 & 2023-24						
6. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	Balance in Electronic Cash Ledger is of Rs.8517745/- Balance in Electronic Credit Ledger is of Rs.134100/-						
7. DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	Not Applicable						
8. DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	Not Applicable						
9. DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN	The proceeds of liquidation has to be transferred through Electronic Cash Ledger of the Taxpayer on Common GST Portal.Proceeds has to be deposited in to Electronic Cash Ledger of the Taxpayer. Thereafter the payments of GST liability has to						



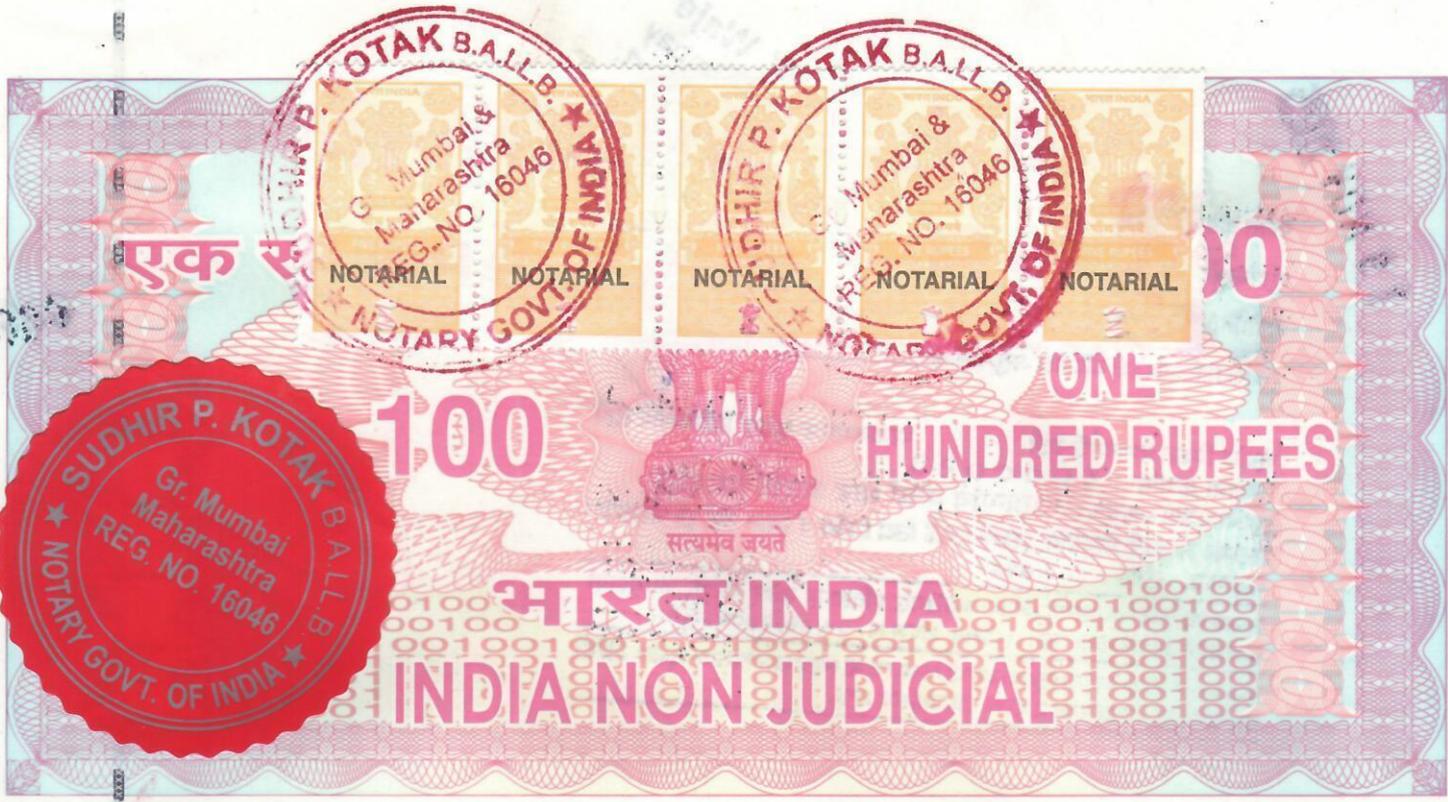
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	BE TRANSFERRED	be made through voluntary payment in FORM GST DRC-03 by debiting through Electronic Cash Ledger of the Taxpayer.
10.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM	Copies of Scrutiny Parameters along with Tax Risk Communicated Economic Intelligence Unit on PRAISE PORTAL for Scrutiny of Returns for the period 2020-21,2022-23 & 2023-24 under MGST Act,2017& Notice in FORM GST ASMT-10 in case of M/s. Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7) for the period 2022-23 under MGST/CGST/IGST Act,2017.
Signature of operational creditor or person authorized to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		
Name in BLOCK LETTERS:		YUVARAJ ANANDA LOKARE
Position with or in relation to creditor:	Deputy Commissioner of State Tax (MUM-NOD-E-0203) Nariman Point_501,Nodal Division-02, Mumbai.	
Address of person signing:	Office of the, Deputy Commissioner of State Tax (MUM-NOD-E-0203), Nariman Point_501,Nodal Division-02, GST Bhavan, Mazgaon, Mumbai- 400010 Cabin No-A-01, 5th Floor, Old Building, GST Bhavan, Mazgaon, Mumbai- 400010	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

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महाराष्ट्र MAHARASHTRA

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श्री. विनायक जाधव

AFFIDAVIT

I, Shri. Yuvaraj Ananda Lokare, Deputy Commissioner of State Tax (MUM-NOD-E-0203) Nariman Point_501, Nodal Division-02, Mumbai. currently working at the Office at Cabin No. A-1, A-Wing, 5th floor, Old Building, GST Bhavan, Mazgaon, Mumbai-400 010, do solemnly affirm and state as follows:

1. The above named corporate person was, at Liquidation commencement date, that is, the 18th day of November 2025 and still is, justly and truly indebted to me [or to me and [insert name of co-partners], my co-partners in trade, or, as the case may be] for a sum of Rs. 1,30,11,381/- for (Ascertained Tax along with interest & penalty as per Parameters communicated by Economic Intelligence Unit on PRAISE PORTAL of Department of Goods and Services Tax, Government of Maharashtra under MGST/CGST/IGST Act, 2017).

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

2/-

19 NOV 2025

फक्त प्रतिलिपिसाठी Only for Affidavit

जोडपत्र-१ Annexure / Court Bombay
MALLB. Sewree Court,
Mumbai-400015

मुद्रांक विकत घेणाऱ्याचे नाव _____
मुद्रांक विकत घेणाऱ्याचे रहिवासी पत्ता _____
मुद्रांक विक्रीबाबतची नोंद वही अनु. क्रमांक _____ दिनांक _____

मुद्रांक विकत घेणाऱ्याची सही परवानाधारक मुद्रांक विक्रीबाबतची सही
परवाना क्रमांक : 6000023
मुद्रांक विक्रीचे बिल/पत्र : भा.स.सं.व. कोर्ट बार असोसिएशन
ना.सं.सं. म.सं.व. व.सं.सं. (सध्या स्थिते सिटी निलीत व सेशन कोर्ट ह्या परिसरात)
बा.सं.सं.व. मुंबई - 400 090.
शासकीय कार्यालयासमोर/व्यापारकासमोर प्रतिलिपि सादर करणेसाठी मुद्रांक
वसुलीची आवश्यकता नाही. (शासन आदेश दि. 07/06/2008, मुंबई)
ज्या कारणासाठी ज्यांनी मुद्रांक जमा केले त्यांनी त्याच कारणासाठी मुद्रांक खरेदी
केल्यासही त्यांच्याकडून मुद्रांक वसुलीची आवश्यकता नाही.

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13 NOV 2025

SUDHIR P. KOTAK B.A.L.L.B. * OF INDIA *
Gr. Mumbai & Maharashtra
REG. NO. 16046
* NOTARY GOVT. *

SUDHIR P. KOTAK B.A.L.L.B. OF INDIA

SUDHIR P. KOTAK B.A.L.L.B. OF INDIA
Gr. Mumbai & Maharashtra
REG. NO. 16046

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i) Parameters along with Tax Risk Communicated by Economic Intelligence Unit on PRAISE PORTAL of Department of Goods and Services Tax, Government of Maharashtra for Scrutiny of Returns for the F.Y.2020-21,2022-23 & 2023-24 under MGST/CGST/IGST Act, 2017 on PRAISE Portal.

ii) Notice in FORM GST ASMT-10 under MGST/CGST/IGST Act, 2017 in case of M/s. Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7) is issued for Scrutiny of Returns for the period 2022-23 under MGST /CGST /IGST Act, 2017.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.

4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following: Balance in Electronic Cash Ledger of Rs.85,17,745/- and Electronic Credit Ledger of Rs.1,34,100/-.

Solemnly, affirmed at Mumbai on 17th day of February 2026.



DEPONENT.

(YUVARAJ ANANDA LOKARE)
Deputy Commissioner of State Tax
(MUM-NOD-E-0203)Nariman Point
_501 Nodal Division-02, Mumbai.



VERIFICATION.

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Mumbai on 17th day of February 2026.



DEPONENT.

(YUVARAJ ANANDA LOKARE)
Deputy Commissioner of State Tax
(MUM-NOD-E-0203)Nariman Point
_501 Nodal Division-02, Mumbai.

BEFORE ME


SUDHIR P. KOTAK
17-02-2026, B.A.L.L.B.
ADVOCATE HIGH COURT
(Notary Greater Mumbai - Maharashtra)
REG. NO. 16046

